

ITEM NO.112

COURT NO.4

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1006/2013

MUKHWANT KAUR

Appellant(s)

VERSUS

THE STATE OF PUNJAB & ANR.

Respondent(s)

(IA No. 16089/2014 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

WITH

Cr1.A. No. 1008/2013 (II-B)

(FOR PERMISSION TO APPEAR AND ARGUE IN PERSON ON IA 16087/2014
IA No. 16087/2014 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 31-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
(VACATION BENCH)

For Appellant(s) Mr. Rohit Kumar Singh, AOR
Ms. Jahanvi Worah, Adv.
Ms. Shweta Priyadarshini, Adv.
Mr. Shubham V.gawande, Adv.
Mr. Raj Kamal, Adv.
Ms. Chandani Arora, Adv.

For Respondent(s) Mr. Abhinav Jain, Adv.
Mr. Honey Kumbhat, Adv.

Ms. Uttara Babbar, AOR

Ms. Ranjeeta Rohatgi, AOR

Respondent-in-person

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by the learned counsel for the
appellant, list in the third week of July, 2023.

(SONIA BHASIN)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR